

IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT) CBI-12, ROUSE AVENUE DISTRICT COURTS,
NEW DELHI

CC No. 398/2019

CBI Vs. Mohd. Zameel @ Waseem @ Bhura and another

20.7.2020

Present : Ms. Jyotsna Sharma Pandey, Ld. PP for CBI.

None for A-1

A-2 Mohd. Danish has already been discharged vide order dated

29.6.2020.


Present proceedings have been taken up through Video Conference hosted by Court Reader Shri Virender Yadav.

It has been informed by the Reader that he had received a message from Ms. Sangita Bhayana, Id. Counsel for A-1 informing of her inability to join the proceedings since she is down with fever.

The matter had been listed for today for the purpose of framing the Charge against A-1 Mohd. Zameel @ Waseem @ Bhura. However, since the physical functioning of the courts has not resumed, it is not possible to frame the Charge as the attendance of the accused cannot be enforced and he cannot be compelled to come to the court in view of the prevailing situation.

Consequently, the matter is adjourned to 22.8.2020 with the directions that the matter will be taken up for hearing only if the normal functioning of the court resumes by the next date. In case of non-resumption of normal court functioning by the next date of hearing, the case will stand adjourned in terms of the relevant en-bloc adjournment order. It will be the responsibility of the Ld. Counsel for the accused to keep a track of the date when regular functioning of the Court resumes so that the accused is produced on the date fixed failing which presence of the accused will have to be enforced through warrants. A copy of this order be sent to the Id. Counsel for accused no.1 on her Whatsapp number.

Put up again on 22.8.2020.


(AJAY GULATI)
Spl. Judge (PC Act) CBI -12
RADCC/New Delhi/20.7.2020